

30. Rajan

31. Rajesh

32. Satpal

33. Padmini

34. Purana

35. Molad

36. Neeta

Applicants No.1 to 17 are the fitting staff and applicants No.18 to 36 are the cleaning staff, working at Northern Railway Station, Hazrat Nizamuddeen, in New Delhi.

(By Advocate: Shri Yogesh Sharma)

Vs.

1. Union of India through the  
General Manager  
Northern Railway  
Baroda House  
New Delhi.
2. The Divisional Railway Manager  
Northern Railway, Delhi Division  
Near New Delhi Railway Station  
New Delhi.
3. The Divisional Personnel Officer  
Northern Railway  
DRM Office, Near New Delhi  
Railway Station, New Delhi.
4. The C.D.O.(Wagon)  
Northern Railway Station  
Hazarat Nizamuddin  
New Delhi. ... Respondents

O R D E R(Oral)

By Shanker Raju, Member (J):

MA for joining together is allowed.

2. The present OA is disposed of at the admission stage without issuing notices to the respondents.



3. The applicants, who had worked from 25.9.2000 to 20.11.2000 for performing the extra duty of four hours on Jammu Tawi special Train No.403/404, seek overtime allowances as admissible to them as per the Railway Board's letter dated 1.12.1986. The applicants have filed their representations to the respondents but despite expiry of considerable period the same is yet to be disposed of.

4. In the above circumstances, the present OA is disposed of with a direction to the respondents to consider the grievance of the applicants which is <sup>to be</sup> ~~is~~ contained in their representations in accordance with their own circular for accord of overtime allowances and to pass a detailed and speaking order within two weeks from the date of receipt of a copy of this order. No costs.

Let a copy of the OA be sent along with a copy of this order to the respondents.



(SHANKER RAJU)  
MEMBER(J)

/RAO/

33.

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13-11-2001

MA-2584/01

MA-2533/01

OA-2606/01

Present: Sh. M. K. Gaur for Sh. R. P. Aggarwal, counsel for  
applicants in MA.

Heard the Rd. Counsel on MA-2584/01 and  
MA-2533/01 for extension of time and for condonation  
of delay respectively.

In the circumstances, a further period of two  
weeks ~~is~~ is allowed to the ~~the~~ applicants in MA  
to implement the order passed by this Tribunal on  
03-10-2001. Delay in filing the aforesaid ~~in~~ MA-2584/01  
is also condoned.

The MA are dismissed in the aforesaid  
terms. No costs.

Dr  
(S. A. T. Dabhol)  
TCA

16th